

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:903

ANSWERED ON:27.07.2001

GUIDELINES FOR DETENTION UNDER COFEPOSA

PRASANNA KUMAR PATASANI;RAMSINH PATALIYABHAI RATHWA;VISHNU DEO SAI

Will the Minister of FINANCE be pleased to state:

(a): Whether the Government have laid-down guidelines, which provide for arrest and detention under COFEPOSA for smugglers and tax evaders in cases, where the value of the goods or the amount of customs duty evaded is above Rs. five lakhs;

(b): If so, the details of the cases booked by the DRI in Delhi and West Zone during the last three years, where the arrests and detention under COFEPOSA have not been resorted to with reasons therefore;

(c): Whether the Government have satisfied itself, that the cases in which such action has not been taken by the DG, DRI fall within the guidelines referred to in part

(a) above; and

(d): If not, the action proposed to be taken against the officers who have acted contrary to the guidelines?

Answer

MINISTER OF STATE (REVENUE) IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a), (b), (c) & (d): Information is being collected from the field formations and will be laid on the Table of the House.